

National Company Law Tribunal

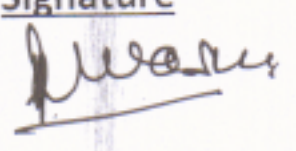
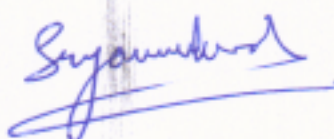
Allahabad Bench

CP NO. 28/2016

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.12.2017

NAME OF THE COMPANY: M/s Super Tannery Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 391/394 of the companies act of 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	R.K. Awasthi	PCS	ATL/STL	
2.	Srijan Mehrotra	Advocate	ATL/STL	

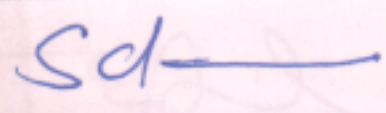
CP NO.28/2016

Sh. Srijan Mehrotra, Advocate alongwith Sh. R.K. Awasthi, PCS for the petitioner. The case is fixed for the second stage motion company petition. The order in detail is recorded separately. The present company petition seeking for sanction of the proposed Company Scheme of arrangement between M/s Super Tannery Ltd. (transferor/demerged company) with M/s Amin Tannery Ltd. (transferee/resulting company) is allowed in terms of its prayer clause with certain observations. Accordingly, the proposed Company Scheme of arrangement is hereby sanctioned with a cost of Rs.25,000/- (Rupees Twenty Five Thousand) payable by the petitioner companies in favour of the Central Government through the office of Registrar of Companies, Kanpur, within four weeks.

The petitioner company is further directed to furnish a copy of draft order of the sanction of the Scheme in prescribed format under the provision of Companies Act and relevant Rules applicable for the purpose of scrutiny and authentication by the registry of this Tribunal. The authorities concern may act as per the authentic copy of the order/sanctioning the Company Scheme issued by this registry. The petition stands finally disposed of.

Dated:27.12.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)


H.P. Chaturvedi,
Member (Judicial)